

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2062  
ANSWERED ON:22.11.2010  
IMPLEMENTATION OF CONTRACT LABOUR ACT, 1970  
Singh Shri Jagada Nand

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether various undertakings of State and the Union Government are implementing the Contract labour (Regulation and Abolition) Act, 1970 and are following the prescribed norms for work under contractual basis;
- (b) if so, the details thereof;
- (c) whether the contract workers/labourers are getting the prescribed wages, allowances and other benefits under the said Act;
- (d) if not, the reasons therefor and the action taken against the contractors; and
- (e) the details of the ongoing enquiry conducted by the Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (e): As per Annexure.